
(2021) 03 CAT CK 0023

In the Central Administrative Tribunal

Case No : Original Application No. 1212 Of 2020, Miscellaneous Application No. 1494 Of 2020

Jai Prakash Singh

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 03-03-2021

Acts Referred:

Citation : (2021) 03 CAT CK 0023

Hon'ble Judges : L. Narasimha Reddy, J; Mohd. Jamshed, Member (A)

Bench : Division Bench

Advocate : A.K. Bhakt, Gyanendra Singh

Final Decision : Dismissed

Judgement

L. Narasimha Reddy, J

1. The applicant was imposed the punishment of removal from service. Aggrieved by that, he availed the remedy of appeal. The Appellate Authority modified the order of punishment to the one of stoppage of increments for some period. This OA is filed challenging the said order.

2. Today, when the OA is taken up, learned counsel for the applicant brought to our notice that his client filed a review, not satisfied with the order of appellate authority, and accordingly he seeks permission of the Tribunal to withdraw the OA, with liberty to pursue the remedy of review.

3. Permission is accorded. The OA is dismissed leaving it open to the applicant to pursue the remedy of review, in accordance with law.

Pending MA shall also stand disposed of.